CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.s No. 591/2019 to 593/2019

Dated Monday, the 29th day of April, 2019

PRESENT

Hon'ble Mr. R. Ramanujam, Administrative Member &

Hon'ble Mr. P. Madhavan, Judicial Member

J. Balasubramanian 2/503, Road Street Ko Mavidanthal Karkudal P.O. Virudhachalam Taluk 606 003.

...Applicant in OA 591/2019

A. Govindasamy No. 115, Meenambgai Nagar 9th Street, Jeeva Nagar Jai Hindpuram Madurai – 625 011.

... Applicant in OA 592/2019

D. Ramesh 9/34-E, Muthukumarasamy Nagar Bhudhamur Virudhachalam Tk – 606 001.

... Applicant in OA 593/2019

By Advocate M/s G. Eathirajulu

- The Director General Indian Council of Medical Research V. Ramalingaswamy Bhavan Post Box No. 4911 Ansari Nagar, New Delhi – 110 029.
- 2. The Secretary
 Ministry of Health and Family Welfare
 Nirman Bhavan, Ansari Nagar
 New Delhi 110 001.
- 3. The Director ICMR Vector Control Research Centre Gorimedu, Indira Nagar Puducherry.

Indian Council of Medical Research (ICMR)
 Centre for Research Medical Entomology
 Rep. By its Director
 No. 4, Sarojini Street
 Chinna Chokkikulam, Madurai – 625 002.
 ... Respondents in all OAs

By Advocate Ms Sunitha Kumari

ORAL ORDER

(Order: Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

As it is submitted that the grievance of the applicants and the relief sought in the three OAs were one and the same, they are taken up together and disposed of by this common order.

2. The relief sought by the applicant in OA 591/2019 is as under:

"To call for the records relating to the impugned order passed by the 3rd respondent in his office proceedings No. ICMR/VCRC/Estt/Misc/208-19/1482 dated 25.02.2019 and quash the same and consequently regularise the service of the applicant with all attendant benefits and pass such further or other order"

- 3. The applicants had been engaged on projects for a long time and they are seeking regularisation of their services in the respondent institution. Although a detailed representation was made by them dated 02.01.2019, the respondents passed the impugned order dated 25.02.2019 which is cryptic and says nothing beyond the alleged ineligibility of the applicant for regularisation as there is no provision for regularisation of project services in the ICMR Recruitment Rules.
- 4. Learned counsel for the applicants would submit that the applicants had referred to precedent cases where persons appointed in the projects had also been granted the benefit of regularisation in ICMR notwithstanding the alleged absence of any provision therefor.

OAs 591/2019 to 593/2019

4

Accordingly the applicants would be satisfied if the respondents are directed to consider their representation and pass a detailed reasoned and speaking order.

- 5. Ms. Sunitha Kumari takes notice for the respondents.
- 6. Keeping in view the limited relief urged and without going into the substantive merits of the case, since it is alleged that there is discrimination between the applicants and similarly placed persons in the matter of regularisation of their services and specific names have been mentioned in the representation of the persons alleged to have been regularised, we deem it appropriate to direct the respondents to review their impugned communication dated 25.02.2019 and pass a fresh reasoned and speaking order duly dealing with the allegation that similarly placed persons had been regularised within a period of three months from the date of receipt of copy of this order.
- 6. OA are disposed of accordingly.

(P. MADHAVAN)
Member (J)

29.04.2019

(R.RAMANUJAM)
Member (A)

AS